

FIR No. 428/20
PS Hari Nagar
U/s 25/54/59 Arms Act
State Vs. Arjun Singh @ Kali

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Sanny Garg, Ld. Remand Advocate for accused.

Court is convened through VC (CISCO Webex).

It is submitted on behalf of accused that he is in custody since 08.06.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and chargesheet has already been filed.

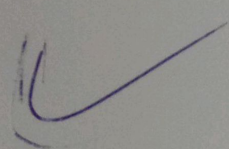
Ld. APP for the State has vehemently opposed the bail application.

Heard. File perused.

Perusal of file reveals that FSL result is still awaited and accused is running in JC since 08.06.2020. Therefore, considering the overall facts and circumstances, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 5,000/- with one surety of like amount.

IO is directed to file FSL result on the next date.

Put up for further proceedings on 21.10.2020. Rehnumai on 23.09.2020 and 07.09.2020.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 331/19
PS MUNDKA
New No.1921/2020

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 16.01.2021.

(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 373/19
PS **MUNDKA**
New No.215/2020

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

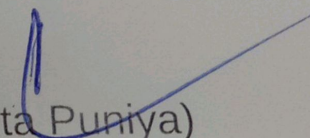
Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 16.01.2021.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 355/19
PS **MUNDKA**
New No. 9087/19

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

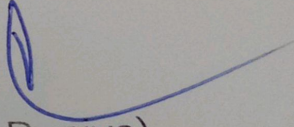
Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 16.01.2021.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 468/16
PS Hari Nagar
New No. 2580/17

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Avinash Mishra, proxy counsel for accused.

Court is convened through VC (CISCO Webex).

Adjournment sought for want of main counsel.

Put up for arguments on the point of charge on 20.01.2021.

(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 567/18
PS Hari Nagar
New No. 7673/19

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

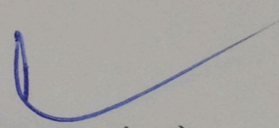
Present : Ld. APP for the State through VC.

None for LRs of deceased.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 16.01.2021.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 39/16
PS Hari Nagar
New No. 3293/19

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

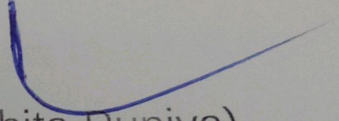
Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 16.01.2021.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 7853/18
PS Hari Nagar
New No. 5776/18

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, none has joined the proceedings on behalf of accused.

Put up for arguments on the point of charge on 16.01.2021.

(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 53/14
PS **MUNDKA**
New No. 64576/16

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

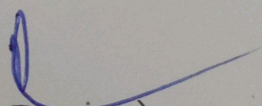
Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Let process server be summoned for recording of his statement for 16.01.2020.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 228/11
PS Hari Nagar
New No. 65529/16

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

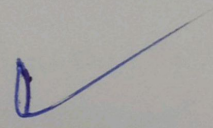
Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Let process server be summoned for recording of his statement
on 16.01.2021.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 402/16
PS Hari Nagar
New No. 1805/17

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Anshul not produced from JC.

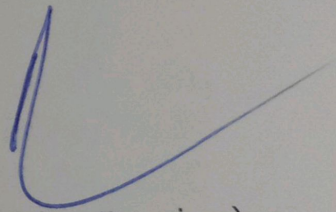
Accused Aakash not produced from JC (on bail in this case).

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 16.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Jail Superintendent is directed to produce the accused persons on NDOH through VC.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 92/13
PS Hari Nagar
New No. 60326/16

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Sh. Anil Kumar, Id. Counsel for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 16.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Runiya)
MM-06/W/Delhi
09.09.2020

C.C. No. 8782/16
PS MUNDKA

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 16.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 117/14
PS **MUNDKA**
New No. 68097/16

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

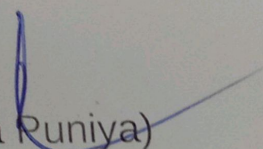
Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 16.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Runiya)
MM-06/W/Delhi
09.09.2020

FIR No. 19/17
PS **MUNDKA**
New No. 2709/18

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 16.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Punjya)
MM-06/W/Delhi
09.09.2020

FIR No. 519/18
PS **MUNDKA**
New No. 45/19

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 23.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 238/19
PS **MUNDKA**
New No. 6182/19

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

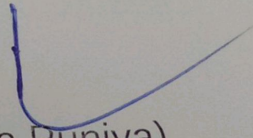
Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 16.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 121/17
PS MUNDKA
New No. 7267/17

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State,

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, none has joined the proceedings on behalf of accused.

Put up for arguments on the point of charge on 16.01.2021.

(Babita Puniya)
MM-06/W/Delhi
09.09.2020

C.C. No. 1885/2020
PS MUNDKA

09.09.2020

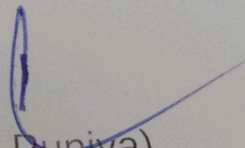
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Court is convened through VC (CISCO Webex).

Present : Sh. Pranesh Kumar, Id. Counsel for the complainant.

ATR not received.

Let the same be called for 24.11.2020.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

C.C. No. 1902/2020
PS Hari Nagar

09.09.2020

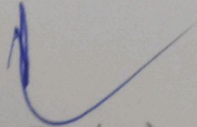
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Court is convened through VC (CISCO Webex).

Present : None.

ATR not received.

Let the same be called for 16.01.2021.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 177/18
PS **MUNDKA**
New No. 5789/18

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

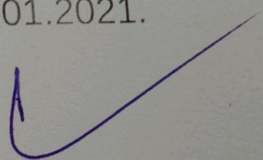
Present : Ld. APP for the State.

Sh. Sanny Garg, LAC for accused persons.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 16.01.2021.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 289/19
PS MUNDKA

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

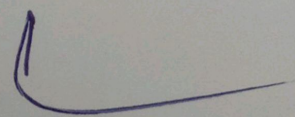
Compliance report received from Deputy Superintendent CJ-5.

Perused.

Court is convened through VC (CISCO Webex).

He is directed to follow the instructions contained in the order dated 26.03.2020 passed by the Ld. ACMM. No further direction is required.

Application stands disposed of.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 528/19
PS Hari Nagar
State Vs. Sakvir Khan @ Samrat & Ors.

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Court is convened through VC (CISCO Webex).

Present : Ld. APP for the State through VC.

Accused persons are stated to be in JC.

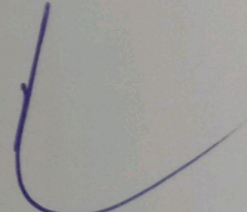
Sh. Mohd. Ilyas, Id. Counsel for accused persons.

Charge sheet perused.

I take cognizance of the offence.

Copy of chargesheet and documents be supplied to accused persons through the jail superintendent concerned.

Jail Superintendent concerned is directed to produced the accused persons through VC on 18.09.2020.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 60/2020
PS MUNDKA

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from the court of Ld. Duty MM. It be checked and registered as per rules.

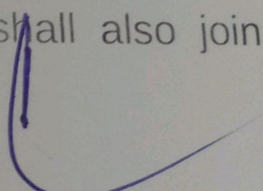
Present : Ld. APP for the State through VC.

Accused persons are stated to be in JC.

Court is convened through VC (CISCO Webex).

Put up for consideration on 23.09.2020.

Jail Superintendent concerned is directed to produced the accused persons through VC on the said date. IO shall also join the proceedings through VC.



(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 58/2020
PS MUNDKA

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from the court of Ld. Duty MM. It be checked and registered as per rules.

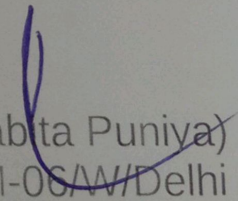
Present : Ld. APP for the State through VC.

Accused persons are stated to be in JC.

Court is convened through VC (CISCO Webex).

Put up for consideration on 23.09.2020.

Jail Superintendent concerned is directed to produced the accused persons through VC on the said date. IO shall also join the proceedings through VC.


(Babta Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 428/20
PS Hari Nagar
New No. 3032/20

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused persons not produced from JC.

Complainant through whatsapp video call.

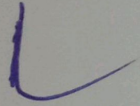
Court is convened through VC (CISCO Webex).

Jail Superintendent concerned is directed to produce both the accused persons on the next date failing which adverse order shall be passed against him.

Complainant has requested for physical hearing.

Heard. Allowed.

Put up on 18.09.2020 at 10.30 AM.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

FIR No. 538/18
PS Hari Nagar
New No. 3941/19

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

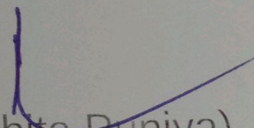
Sh. Deepak Kohli, Id. Counsel for accused through VC.

Complainant in person.

Court is convened through VC (CISCO Webex).

It is stated by the parties that the matter could not be settled in Mediation Center and seek one more opportunity to explore the possibility for settlement.

At request, put up on 18.09.2020.


(Babita Puniya)
MM-06/W/Delhi
09.09.2020

State vs. Amit

FIR No.404/2020
PS: Mundka

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the bail application filed on behalf of applicant/accused **Amit**.

Heard. Reply perused.

After hearing Ld. Counsel for the applicant/accused and the Ld. APP for the State and going through the contents of the reply and the fact that huge quantity of liquor was recovered from the possession of accused, I am of the considered view that the applicant/accused is not entitled to the concession of regular bail at this stage. Accordingly, application stands disposed of.

Copy dasti to the Ld. Counsel for the applicant/accused.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

State vs. Yatish

FIR No.128/2020

PS: Hari Nagar

09.09.2020

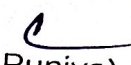
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for applicant.

Court is convened through VC (CISCO Webex).

Certain clarifications are required from IO.

Put up on 10.09.2020. *through vlc*


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

FIR No.1341/2020
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Accused in person.

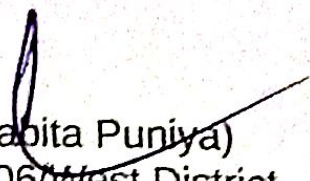
Court is convened through VC (CISCO Webex).

Accused has filed plea bargaining application. It be taken on record.

Let notice be issued to the complainant and IO for NDOH.

Previous conviction report be filed by the NDOH.

Put up on 20.09.2020 before Lok Adalat.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

State vs. Ranjeet Saini

FIR No.117/14

PS: Mundka

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

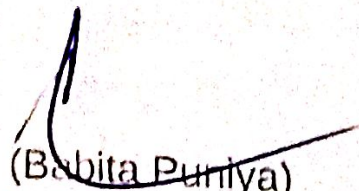
Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that almost all the prosecution witnesses have been examined.

Let court notice be issued to accused as well as counsel for NDOH.

Put up for PE on 15.09.2020.


(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

State vs. Mohd. Azhar

E-FIR No.00513/20

PS: Hari Nagar

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused not produced from JC.

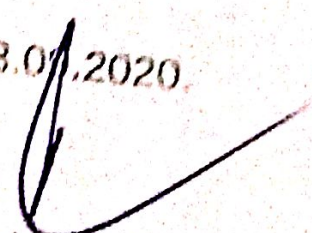
Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Complainant/owner of stolen property be also summoned with direction to appear in person or through VC on NDOH.

Put up for further proceedings on 23.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

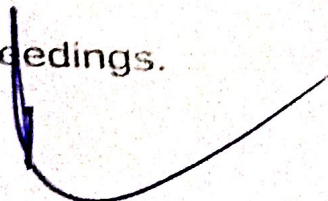
Present: Ld. APP for State through VC.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Jail Superintendent is directed to produce accused on the NDOH through VC.

Put up on 23.09.2020 for further proceedings.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

FIR No.263/2020

PS: Hari Nagar

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.
Accused is stated to be on police bail.
IO in person.

Heard. File perused.

I take cognizance of offence.

Let accused be summoned for NDOH.

Put up before pre lok adalat on 11.09.2020.

(Babita Puniya)
MM 06/West District
Tis Hazari Courts/Delhi
09.09.2020

FIR No 238/2020
PS: Hari Nagar

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

Accused persons are stated to be on police bail.
IO in person.

Heard. File perused.

I take cognizance of offence.

Let accused persons be summoned for NDOH.

Put up before pre lok adalat on 11.09.2020.

(Rabita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

FIR No.284/2020
PS: Hari Nagar

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

Accused is stated to be on police bail.
IO in person.

Heard. File perused.

I take cognizance of offence.

Let accused be summoned for NDOH.

Put up before pre lok adalat on 11.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020

FIR No.164/2020
PS: Hari Nagar

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present:

Ld. APP for State.

Accused is stated to be on police bail.
IO in person.

Heard. File perused.

I take cognizance of offence.

Let accused be summoned for NFOH.
Put up before pre lok adalat on 11.09.2020.

(Habita Puniya)
M. 16/West District
Tis Hazuri Courts/Delhi
09.09.2020

State vs. Nikhil

Case No.041388/2020

PS: Hari Nagar

09.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. In compliance of vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases where evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused not produced from JC as per the directions.
Complainant through VC.

Court is convened through VC (CISCO Webex).

It is stated by the complainant that he has received claim from insurance company.

Heard.

Jail Superintendent is directed to produce accused on NDOH through VC.

Put up for further proceedings on 09.09.2020.

(Sabitia Puniya)
Jail Superintendent
6/West District
Jail Courts/Delhi
09.09.2020

09.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.
Accused produced from Rohini Jail through VC.
Sh. Sanny Garg, Ld. Remand Advocate, through VC.
Complainant and owner of stolen property through VC (duly identified by the IO through VC).
IO through VC.
File perused.

It is submitted by the complainant and owner of stolen property that they do not want to pursue the case as they have received the stolen mobile. In view of the above, they seek permission of the Court to compound the offence punishable under Section 379/411 IPC.


Heard. File perused.

I have examined the complainant and owner of stolen property about their voluntariness and having examined them, I am satisfied that they are making statement voluntarily. Therefore, let their statements to this effect be recorded separately and be sent to them through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 379/411 IPC. Section 379/411 IPC is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant and owner of stolen property, offence stands compounded. Consequently, accused **Pradeep** stands **acquitted** of the offence punishable under Section 379/411 IPC.

Superdari, if any stands canceled. Case property, if any, be released to the rightful owner after proper acknowledgement.
Original documents, if any be given to rightful owner after proper acknowledgement

Accused Pradeep be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.
File be consigned to record room after due compliance.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
09.09.2020